

F.No. Stds/SP/(Nutrition & Fortification)-11/FSSAI-2019-Pt. file
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety & Standards Act, 2006)
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi-110 002

Dated, the 16th June, 2020

Subject: Extension of timeline for compliance with Food Safety and Standards (Prohibition and Restrictions on Sales) Second Amendment Regulations, 2019 relating to revision in sub-regulation 2.3.12: Restriction on sale of common salt.

Reference is drawn to FSSAI direction of even number dated 22nd August, 2019 on the above mentioned subject wherein the timeline for compliance of the provisions of the above mentioned amendment notifications, was extended up to 1st July, 2020.

2. Meanwhile representations have been received from various stakeholders requesting for further extension of time for compliance with the provisions of the above-mentioned amendment notification on account of the current COVID-19 pandemic and subsequent lockdown orders/ restrictions issued by the Central/State Governments and the supply chain disruptions.

3. Considering the difficulties faced by Food Business Operators, it has been decided to further extend the timeline, for compliance of the provisions of the above mentioned amendment notifications, up to 1st January, 2021.

4. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of the Food Safety and Standards Act, 2006.

Yours sincerely,


(Dr. Shobhit Jain)

Executive Director, Regulatory Compliance

To

- (i) Commissioner of Food Safety of all States/UTs.
- (ii) All Food Business Operators
- (iii) All Central Licensing Authority
- (iv) All Authorized Officer
- (v) CITO, FSSAI: For uploading this direction on FSSAI website.